

**GOVERNMENT OF INDIA
TEXTILES
LOK SABHA**

STARRED QUESTION NO:71
ANSWERED ON:29.07.2010
TEXTILES WORKERS REHABILITATION SCHEME
Pandurang Shri Munde Gopinathrao

Will the Minister of TEXTILES be pleased to state:

- (a) the details of funds released during the last three years under the Textiles Workers Rehabilitation Scheme, State-wise;
- (b) the details of funds spent for the rehabilitation of workers in the Public Sector and Private Sector Mills separately during this period;
- (c) the constraints faced by the Government in the implementation of the Scheme; and
- (d) the corrective measures proposed to be taken in this regard?

Answer

MINISTER OF TEXTILES (SHRI DAYANIDHI MARAN)

(a) to (d): A statement is laid on the Table of the House.

Statement in reply to Lok Sabha Starred Question No. 71 for answer on 29.07.2010 by Shri Gopinath Munde regarding Textile Workers Rehabilitation Scheme

(a): Details of funds released during the last three years, State-wise, under Textile Workers Rehabilitation Fund Scheme (TWRFS) are as under: -

(Rs. in crores)

S.No.	State	2007-08	2008-2009	2009-10	Total				
	No.of	Amount	No.of	Amount	No.of	Amount			
	Work-	rele-	Work-	rele-	Work-	rele-			
	ers	ased	ers	ased	ers	ased			
1	Gujarat	8776	29.40	3217	8.23	91	0.24	12084	37.87
2	Madhya Pradesh	361	1.48	75	0.21	363	1.93	799	3.62
3	Tamil Nadu	1	0.01	0	0	88	0.38	89	0.39
4	Karnataka	1701	7.06	2431	7.58	490	1.35	4622	15.99
5	Kerala	0	0	437	2.47	0	0	437	2.47
6	Punjab	0	0	1408	5.61	698	2.60	2106	8.21
7	West Bengal	1163	1.89	66	0.11	718	3.14	1947	5.14
8	Maharashtra	0	0	778	2.91	3586	12.25	4364	15.16
9	Andhra Pradesh	0	0	0	0	624	2.55	624	2.55
	Total	12002	39.84	8412	27.12	6658	24.44	27072	91.40

An amount of Rs. 291.56 crores has been released to 110542 eligible workers of 82 textile mills under the Scheme till 30.6.2010.

(b): Relief under Textile Workers Rehabilitation Fund Scheme (TWRFS) is available to the eligible workers of private sector textile mills only in non-SSI category. The eligibility of closed textile mills is decided on the following basis: -

- (i) a unit licensed or registered under the Industries (Development & Regulation) Act, 1951 or with the Textiles Commissioner as a medium scale unit on the day of its closure;
- (ii) it has obtained the requisite permission for closure from the appropriate State Government under section 25(O) of the Industrial Disputes Act, 1947 or alternatively an Official Liquidator was appointed under Companies Act, 1956, for the purpose of winding up of the unit.
- (iii) The unit was closed down on or after 6th June 1985.
- (iv) This also includes partially closed units wherein the State Governments recommend that an entire uneconomic activity (like

weaving or processing) is scrapped as a part of rehabilitation package for a sick/weak mill (as per the RBI definition) approved by the Nodal Agency/BIFR provided the scrapped capacity is surrendered for cancellation and endorsement is made on the License / Registration certificate to this effect.

(c): There are no constraints faced by the Government in implementation of the Scheme.

(d): Does not arise in view of (c) above.